

**GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 1500
(To be answered on the 10th February 2022)**

RCF LEVY

1500. SHRI A.K.P. CHINRAJ

Will the Minister of CIVIL AVIATION

नागर विमानन मंत्री

be pleased to state:-

- (a) whether airline operators are entitled to collect more than Rs.5,000 from the passengers for the flight in the name of Regional Connectivity Fund (RCF) levy and if so, the details thereof;
- (b) whether the Government has received any complaints in relation to excess charge of RCF levy from the passengers and if so, the details of the complaints and action taken thereon; and
- (c) whether the airline operators are entitled to levy Carrier Imposed Fees from the passengers and if so, the details thereof along with guidelines to determine the said fees?

ANSWER

Minister of CIVIL AVIATION

नागर विमानन मंत्री

(Shri Jyotiraditya M. Scindia)

(a) & (b): Regional Connectivity Scheme (RCS)- UDAN (Ude Desh ka Aam Nagrik) scheme is a market driven scheme. Interested airlines, based on their assessment of demand on particular routes submit their proposals at the time of bidding under UDAN. Under UDAN scheme, besides concessions offered to Selected Airline Operators (SAOs) by Central Government, State Governments and Airport operators. In addition, Viability Gap Funding is also provided to SAOs from the Regional Air Connectivity Fund for affordable air transportation. Accordingly, to fund RCS - UDAN, under the Rule 88C of the Aircraft Rules, 1937, the Government of India has imposed a levy of Rs. 5000/- on each departure of the scheduled domestic flights on routes other than category II/IIA, RCS routes and for aircrafts below 80 seats capacity. Airlines are free to pay the levy as per mechanism devised by them.

Ministry of Civil Aviation / Directorate General of Civil Aviation has been receiving grievances related to air transport including on the airfare charges payable by the public. They are redressed as per the established mechanism / extant guidelines in the matter. Further, Ministry of Civil Aviation has launched Air-Sewa Application - a digital platform, for enabling travellers to submit grievances and seek information on air travel in India. Passengers may report their

grievances on Air-Sewa Application for expeditious disposal.

(c): The airfares are not regulated by the Government. Under the provisions of Sub Rule(1) of Rule 135 of the Aircraft Rules, 1937, every air transport undertaking engaged in scheduled air services require to establish tariff having regard to all relevant factors, including cost of operation, characteristics of services, reasonable profit and the generally prevailing tariff. Airlines are free to charge reasonable air fares as per their operation viabilities subject to compliance of above said order. The airlines are compliant to the Sub Rule (2) of Rule 135 of the Aircraft Rules, 1937 as long as fare charged by them is in line with fare displayed on their website.
